



2026:AHC:46054

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3117 of 2026

Subhash Chand And Another

.....Petitioner(s)

Versus

State Of U.P And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jagannath Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard learned counsel for the parties.

2. The case of the writ petitioners, who are two in number, is that they were engaged as Seasonal Collection Amin in the year 1997 and 1998. According to them, in the seniority list dated 03.01.2022, the name of writ petitioner no.1 found place at Sl. No.2 and writ petitioner no.2 at Sl. No.7. A committee stood constituted for regularization/absorption of Seasonal Collection Amins as Collection Amin and a recommendation came into existence on 27.11.2024. According to the writ petitioners there happens to be a recommendation of District Magistrate, Baghpat also, however, the writ petitioners have not been accorded the appointment on the post of Collection Amin.

3. Sri Jitendra Prasad, learned Standing Counsel on the other hand submits that against the writ petitioners, there are criminal charges and according to him, the second respondent is to take call over the matter.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

February 27, 2026

N.S.Rathour

(Vikas Budhwar,J.)